NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/141/ (IB)/2017

NAME OF THE PETITIONER(S)

: JOIN UP CORPORATION

NAME OF THE RESPONDENT(S)

: SAFIRE MACHINERY COMPANY PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Jubhang Nair
Advade

ORDER

Counsel for petitioner present. Counsel for respondents also present. Counsel for respondents submitted that invoices submitted by the petitioner and their invoices are not tallying. It has been directed that to the extent of dispute of the payment the rest of the money to be paid before the next date of hearing. If any reply is to be filed, the same may be done within three weeks. Put up on

04.07.2017 at 2.30 P.M.

(Ch. Md. Sharief Tarin Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)